



**IN THE HIGH COURT OF KARNATAKA AT BENGALURU**

**DATED THIS THE 24<sup>TH</sup> DAY OF NOVEMBER, 2022**

**R**

**BEFORE**

**THE HON'BLE MR JUSTICE M.NAGAPRASANNA**

**WRIT PETITION NO.19527/2021 (GM-RES)**

**BETWEEN:**

MR. CHANDRA SUVARNA  
S/O LACHA T  
AGED ABOUT 57 YEARS  
BAKTHI, POST TOTTAM  
KODAVURU, UDUPI TALUK  
UDUPI DISTRICT

...PETITIONER

(BY SRI PARAMESHWAR N HEGDE, ADVOCATE)

**AND:**

1. STATE OF KARNATAKA  
REP BY UNDER SECRETARY TO GOVERNMENT  
DEPARTMENT OF ANIMAL  
HUSBANDRY AND FISHERIES  
VIDHANA SOUDHA  
BANGALORE- 560 001
2. DIRECTOR  
DEPARTMENT OF FISHERIES  
3<sup>RD</sup> FLOOR, PODIUM BLOCK  
VISHWESHWARAIH TOWER  
BANGALORE-560 001
3. JOINT DIRECTOR  
DEPARTMENT FISHERIES  
UDUPI, MALPE- 576 108
4. MR. SANTHOSH V SALIANA  
PARTNER OF SEA FOODS  
DOOR NO.1/65 C RONIC VILLHA  
ANANTHAKRISHNA NAGAR KUTPADI

Digitally signed by  
PADMAYATHI B K  
Location: HIGH  
COURT OF  
KARNATAKA



UDAYAVARA VILLAGE  
UDUPI DISTRICT- 576 108

...RESPONDENTS

(BY SRI B.V.KRISHNA, AGA FOR R1 TO R3;  
SRI S.K.ACHARYA A/W  
SRI KESHAVA BHAT, ADVOCATES FOR R4)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED ORDER DATED 23.09.2021 (ANNEXURE-A) PASSED BY R1 ETC.

THIS WRIT PETITION, COMING ON FOR ORDERS, THIS DAY, THE COURT MADE THE FOLLOWING:

**ORDER**

The petitioner is before this Court calling in question order dated 23-09-2021 which allots 700 sq.mts. of space in the port of Malpe Beach to the 4<sup>th</sup> respondent.

2. Shorn of unnecessary details, the facts in brief, are as follows:

The petitioner and respondent No.4 are applicants for grant of lease in respect of an area measuring 700 sq.mts. of land in Sy.No.262/1C1 at Fish Conservation Centre, Malpe, Udupi for establishment of Ice Unit/Cold storage of fish. Both the applications of the petitioner and respondent No.4 were considered and rejected or returned. The reason for return was that the land had to be allotted only by way



of public auction. The rejection/return of the application of the 4<sup>th</sup> respondent comes about on 16.08.2021 and that of the petitioner on 21.09.2021. After the rejection, it appears that both the petitioner and the 4<sup>th</sup> respondent knocked the doors of political representatives. The political representatives issued certain notes/communications to the Department directing allotment of 700 sq.mts. of land on lease in favour of the 4<sup>th</sup> respondent as a special case. Pursuant thereto a communication is issued on 17.09.2022. The said communication resulted in the impugned order being issued on 23-09-2021 allotting 700 sq.mts. in Sy.No.262/1C1 to the 4<sup>th</sup> respondent on lease as a special case. The issuance of the order drives the petitioner to this Court in the subject petition.

3. Heard Sri Parameshwar N.Hegde, learned counsel appearing for the petitioner, Sri B.V.Krishna, learned Additional Government Advocate for respondents 1 to 3 and Sri S.K.Acharya, learned counsel appearing for respondent No.4.



4. The learned counsel appearing the petitioner would contend with vehemence that out of the applications of the petitioner and the 4<sup>th</sup> respondent which were turned down by the competent authority, the application of the 4<sup>th</sup> respondent is considered and granted only at the behest of the political representative and therefore, it is contrary to law.

5. The learned Additional Government Advocate appearing for the State would contend that the application of the petitioner is also pending consideration and he would also be granted with land. But, he is not in a position to defend the action of granting public property sans auction.

6. The learned counsel appearing for the 4<sup>th</sup> respondent would contend that political pressure was brought in both the petitioner and the 4<sup>th</sup> respondent but the order comes about in favour of the 4<sup>th</sup> respondent and if the petitioner is also to be a beneficiary no prejudice would be caused to him. He would also contend that during the pendency of the petition, Government is not stopping at



allotment as it has again allotted land to some other person on 9-09-2022. This allotment is for 300 sq.mts. as a special case but would submit that the petition be dismissed as the petitioner himself is now the beneficiary of the very same political interference.

7. I have given my anxious consideration to the submissions made by the respective learned counsel and perused the material on record.

8. Both the petitioner and the 4<sup>th</sup> respondent were applicants for grant of 700 sq.mts. of land in Sy.No.262/1C1 at Fish Conservation Centre, Malpe, Udupi for establishment of Ice Unit/Cold storage. It is not in dispute that it is a public property. Applications of both the 4<sup>th</sup> respondent and the petitioner were considered and turned down by communications dated 16.08.2021 and 21-09-2021 respectively. The reason that runs through both the rejection orders are as follows:

“ಜ್ಞಾಪನ ಪತ್ರ

ವಿಷಯ: ಶ್ರೀ ಸಂತೋಷ್ ವಿ.ಸಾಲ್ಕನ್, ಪಾಲುದಾರರು, ಸೀ-ಪುಡ್ಡ್ ಡೋರ್ ನಂ.1/65ಸಿ. ರಾನಿಕ್ ವಿಲ್ಲಾ, ಅನಂತಕೃಷ್ಣ ನಗರ, ಕುಶ್ವಾಡಿ, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ಜಿಲ್ಲೆ ಇವರು ಕೊಡವೂರು ಗ್ರಾಮದ ಮಲ್ಟಿ ಮೀನು ಸಂಸ್ಕರಣಾ ಕೇಂದ್ರದಲ್ಲಿ



ಸ.ನಂ.262/1ಸಿ1 ರಲ್ಲಿ ಖಾಲಿ ಇರುವ 700 ಚ.ಮೀ ನಿವೇಶನವನ್ನು ಮಂಜುಗಡ್ಡೆ ಸ್ಥಾವರ ನಿರ್ಮಾಣಕ್ಕೆ ಗುತ್ತಿಗೆಗೆ ನೀಡುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: 1) ಮೀನುಗಾರಿಕೆ ಜಂಟಿ ನಿರ್ದೇಶಕರು, ಉಡುಪಿರವರ ಪತ್ರ

ಸಂ.ಬಿ.ಆರ್.ಡಬ್ಲ್ಯೂ/25/2020-21, ದಿ:6-7-2021.

2) ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ:ಪಸಂಮೀ 107 ಮೀಇಇ 2015, ದಿ:28-05-2015.

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಡುಪಿ ತಾ:ಕೊಡವೂರು ಗ್ರಾಮದ ಮಲ್ಲೆ ಮೀನು ಸಂಸ್ಕರಣಾ ಕೇಂದ್ರದಲ್ಲಿರುವ ಸರ್ವೆ ನಂ.262/1ಸಿ1 ರಲ್ಲಿ ಖಾಲಿ ಇರುವ ಜಾಗದಲ್ಲಿ ಶ್ರೀ ಸಂತೋಷ್ ವಿ.ಸಾಲ್ಯಾನ್, ಪಾಲುದಾರರು: ಕರಾವಳಿ ಸೀ-ಪುಡ್ಡ್, ಡೋಲ್ ನಂ.11/65ಸಿ, ರಾನಿಕ್ ವಿಲ್ಲಾ, ಅನಂತಕೃಷ್ಣ ನಗರ, ಕುತ್ತಾಡಿ, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ಜಿಲ್ಲೆ ಇವರಿಗೆ ಮಂಜುಗಡ್ಡೆ ಸ್ಥಾವರ ನಿರ್ಮಾಣಕ್ಕಾಗಿ 700 ಚ.ಮೀ ನಿವೇಶನವನ್ನು ನೀಡಲು ಉಲ್ಲೇಖಿತ ಪತ್ರದಲ್ಲಿ ಈ ಕಛೇರಿಗೆ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತೀರಿ.

ಉಲ್ಲೇಖ(2)ರ ನಿವೇಶನ ಹಂಚಿಕೆ ನೀಡಿ ಪ್ರಕಾರ ಮಂಜುಗಡ್ಡೆ ಸ್ಥಾವರ ನಿರ್ಮಾಣಕ್ಕೆ ಸಂಘ ಸಂಸ್ಥೆಗಳು/ಫೆಡರೇಷನ್‌ಗಳು/ನಿಗಮಕ್ಕೆ ಮಾತ್ರ ಜಾಗವನ್ನು ಟೆಂಡರ್ ಕಂ ಹರಾಜು ಮೂಲಕ ನೀಡಲು ಅವಕಾಶವಿರುತ್ತದೆ. ಇದಲ್ಲದೆ, ದಿನಾಂಕ:06-08-2021ರ ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು, ಪುನಃಸಂಗೋಪನೆ ಮತ್ತು ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆರವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ನಡೆದ ಸಭೆಯಲ್ಲಿ ಎಲ್ಲಾ ಬಂದರಿಸ ಜಾಗವನ್ನು ಟೆಂಡರ್ -ಕಂ-ಹರಾಜು ಮೂಲಕ ವಿಲೇವಾರಿ ಮಾಡಲು ಸೂಚಿಸಲಾಗಿರುವುದರಿಂದ, ಸದರಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಹಿಂತಿರುಗಿಸಲಾಗಿದೆ.”

The reason is that the property will have to be put to tender/ public auction and only then such allotment can be made. This is not challenged by the petitioner or the 4<sup>th</sup> respondent. What they would do is again knock the doors of political representatives. In fact prior to rejection of their applications, the petitioner and the 4<sup>th</sup> respondent had knocked the doors of political parties. The issue is bought back to life despite rejection.



9. One Sri Lalaji R.Menden, Member of Legislative Assembly communicates to the Joint Director of Fisheries, Udupi to take steps to allot 700 sq.mts. of land, notwithstanding it being rejected on 16-08-2021. The communication is sent on 31.08.2021. The communication reads as follows:

ಜಂಟಿ ನಿರ್ದೇಶಕರು  
ಉಡುಪಿ.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಶ್ರೀ ಸಂತೋಷ್ ವಿ.ಸಾಲ್ಯಾನ್, ಕರಾವಳಿ ಸೀ-ಫುಡ್ಸ್ ಇವರಿಗೆ ಕೊಡವೂರು ಗ್ರಾಮದ ಮಲ್ಟಿ ಮೀನು ಸಂಸ್ಕರಣಾ ಕೇಂದ್ರದಲ್ಲಿ ಖಾಲಿ ಇರುವ ಸ.ನಂ.262/1\*1 ರಲ್ಲಿ ಖಾಲಿ ಇರುವ 700 ಚ.ಮೀ ನಿವೇಶನವನ್ನು ಮಂಜುಗಡ್ಡೆ ಸ್ಥಾವರ (ಶಿಥಿಲೀಕರಣ ಘಟಕ) ವಿಶೇಷ ಪ್ರಕರಣದಡಿಯಲ್ಲಿ ನಿರ್ಮಾಣಕ್ಕೆ ಗುತ್ತಿಗೆಗೆ ನೀಡುವ ಕುರಿತು.

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ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಶ್ರೀ ಸಂತೋಷ್ ವಿ.ಸಾಲ್ಯಾನ್, ಪಾಲುದಾರರು: ಕರಾವಳಿ ಸೀ-ಫುಡ್ಸ್, ಡೋಲ್ ನಂ.11/65ಸಿ, ಅನಂತಕೃಷ್ಣ ನಗರ, ಕುತ್ತಾಡಿ, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ಇವರು ಮೀನುಗಳನ್ನು ಮೀನು ಸಾಕಾಣಿಕೆದಾರರಿಂದ ಖರೀದಿಸಿ ಬೇರೆ ಬೇರೆ ಘಟಕಗಳಿಗೆ / ಸ್ಥಳಗಳಿಗೆ ಪೂರೈಕೆ ಮಾಡುವ ಉದ್ಯಮವನ್ನು ನಡೆಸಿಕೊಂಡು ಬಂದಿರುತ್ತಾರೆ. ಕಾರಣ ಇವರು ಮೀನು ಹಾಳಾಗದಂತೆ ಶೇಖರಣೆ ಮಾಡಲು ಹೊಸದಾಗಿ ಮಂಜುಗಡ್ಡೆ ಸ್ಥಾವರ (ಶಿಥಿಲೀಕರಣ ಘಟಕ) ಸ್ಥಾಪಿಸಲು ಉದ್ದೇಶಿಸಿದ್ದು, ಅದಕ್ಕಾಗಿ ಈಗಾಗಲೇ ಸೂಕ್ತ ಸ್ಥಳವನ್ನು ಹುಡುಕುತ್ತಿರುತ್ತಾರೆ. ಮುಂದುವರಿದು ಸ.ನಂ.262/1\*1 ರಲ್ಲಿ 700 ಚ.ಮೀ ನಿವೇಶನ ಖಾಲಿ ಇದ್ದು, ಈ ಸ್ಥಳವು ಮಂಜುಗಡ್ಡೆ ಸ್ಥಾವರ ನಿರ್ಮಾಣ ಮಾಡಲು ಸೂಕ್ತ ಸ್ಥಳವಾಗಿರುತ್ತದೆ. ಈಗಾಗಲೇ ಹಲವರಿಗೆ ವಿಶೇಷ ಪ್ರಕರಣದಡಿಯಲ್ಲಿ ಸರ್ಕಾರಿ ಜಾಗವನ್ನು ಮಂಜೂರು ಮಾಡಿಕೊಟ್ಟಿರುವ ಉದಾರಣೆ ಇರುತ್ತದೆ.

ಆದುದರಿಂದ ಶ್ರೀ ಸಂತೋಷ್ ವಿ.ಸಾಲ್ಯಾನ್, ಪಾಲುದಾರರು, ಕರಾವಳಿ ಸೀ-ಫುಡ್ಸ್, ಇವರಿಗೆ ಮೀನು ಶೇಖರಿಸಲು ಹಾಗೂ ಮೀನು ಹಾಳಾಗದಂತೆ ಜಾಗತೆ ವಹಿಸಲು ಅನುಕೂಲವಾಗುವಂತೆ ಕೊಡವೂರು ಗ್ರಾಮದ ಮಲ್ಟಿ ಮೀನು ಹಾಳಾಗದಂತೆ ಜಾಗತೆ ವಹಿಸಲು ಅನುಕೂಲವಾಗುವಂತೆ ಕೊಡವೂರು ಗ್ರಾಮದ ಮಲ್ಟಿ ಮೀನು ಸಂಸ್ಕರಣಾ ಕೇಂದ್ರದಲ್ಲಿ ಸ.ನಂ.262/1\*1 ರಲ್ಲಿ ಖಾಲಿ ಇರುವ 700 ಚ.ಮೀ ನಿವೇಶನವನ್ನು ಮಂಜುಗಡ್ಡೆ ಸ್ಥಾವರ



(ಶಿಥಿಲೀಕರಣ ಘಟಕ) ನಿರ್ಮಾಣಕ್ಕೆ ವಿಶೇಷ ಪ್ರಕರಣದಡಿಯಲ್ಲಿ ಗುತ್ತಿಗೆಗೆ ಮಂಜೂಗಾತಿ ಮಾಡಲು ಸೂಕ್ತ ಕ್ರಮವಹಿಸಲು ಕೋರಿದೆ.

ವಂದನೆಗಳೊಂದಿಗೆ,

ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಸಹಿ/-

ಲಾಲಾಜಿ.ಆರ್.ಮಂಡನ್

ಶಾಸಕರು 121 ಕಾಪು ವಿಧಾನ ಸಭಾ ಕ್ಷೇತ್ರ.”

Yet another communication comes about from one Sri K.Raghupathi Bhat, again a political representative. The communication reads as follows:

“ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಶ್ರೀ ಸಂತೋಷ್ ವಿ.ಸಾಲ್ಯಾನ್ ಇವರು ಕರಾವಳಿ ಸೀ ಫುಡ್ಸ್ ಸಂಸ್ಥೆಯಿಂದ ಮೀನುಗಳನ್ನು ಸಾಕಾಣಿಕೆದಾರರಿಂದ ಖರೀದಿಸಿ ಬೇರೆ ಬೇರೆ ಘಟಕಗಳಿಗೆ ಪೂರೈಕೆ ಮಾಡುವ ಉದ್ಯಮವನ್ನು ನಡೆಸಿಕೊಂಡು ಬರುತ್ತಿದ್ದು, ಇವರು ಖರೀದಿಸಿದ ಮೀನುಗಳು ಹಾಳಾಗದಂತೆ ಶೇಖರಣೆ ಮಾಡಿ ಇತಲು ಮಂಜುಗಡ್ಡೆ ಸ್ಥಾವರವನ್ನು ನಿರ್ಮಾಣ ಮಾಡಲು ಉದ್ದೇಶಿಸಿದ್ದು, ಅಂತೆಯೇ ಕೊಡವೂರು ಗ್ರಾಮದ ಮಲ್ಲೆ ಮೀನು ಸಂಸ್ಕರಣಾ ಕೇಂದ್ರದ ಸ.ನಂ.262/1/31 ರಲ್ಲಿ 700 ಚ.ಮೀ ಖಾಲಿ ಇದ್ದು ಸದ್ರಿ ನಿವೇಶನವನ್ನು ಒದಗಿಸುವಂತೆ ಉಲ್ಲೇಖಿತ ಮನವಿ ನೀಡಿ ವಿನಂತಿಸಿರುತ್ತಾರೆ.

ಆದ್ದರಿಂದ ಸದ್ರಿಯವರಿಗೆ ಸ.ನಂ.262/1/31 ರಲ್ಲಿ 700 ಚ.ಮೀ ಜಾಗವನ್ನು ಮಂಜುಗಡ್ಡೆ ಸ್ಥಾವರ ನಿರ್ಮಾಣಕ್ಕೆ ವಿಶೇಷ ಪ್ರಕರಣದಡಿ 10 ವರ್ಷದ ಅವಧಿಗೆ ಗುತ್ತಿಗೆ ಆಧಾರದಲ್ಲಿ ಒದಗಿಸುವಂತೆ ಕೋರುತ್ತೇನೆ.”

This communication directs that lease should be granted for 10 years. Both these communications result in the Joint Director of Fisheries issuing emergent official memorandum dated 17.09.2021. The said official memorandum reads as follows:

“ತುರ್ತು ಜ್ಞಾಪನಾ ಪತ್ರ





ವಿಷಯ: ಶ್ರೀ ಸಂತೋಷ್ ವಿ.ಸಾಲ್ಯಾನ್, ಪಾಲುದಾರರು, ಕರಾವಳಿ ಸೀ-ಪುಡ್ಡ್ ಡೋಲ್ ನಂ.1/65ಸಿ. ರಾನಿಕ್ ವಿಲ್ಲಾ, ಅನಂತಕೃಷ್ಣ ನಗರ, ಕುತ್ತಾಡಿ, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ಜಿಲ್ಲೆ ಇವರು ಕೊಡವೂರು ಗ್ರಾಮದ ಮಲ್ಲೆ ಮೀನು ಸಂಸ್ಕರಣಾ ಕೇಂದ್ರದಲ್ಲಿ ಸ.ನಂ.262/1ಸಿ1 ರಲ್ಲಿ ಖಾಲಿ ಇರುವ 700 ಚ.ಮೀ ನಿವೇಶನವನ್ನು ಮಂಜುಗಡ್ಡೆ ಸ್ಥಾವರ ನಿರ್ಮಾಣಕ್ಕೆ ಗುತ್ತಿಗೆಗೆ ನೀಡುವ ಬಗ್ಗೆ.

- ಉಲ್ಲೇಖ: 1. ಈ ಕಛೇರಿಯ ಸಮ ಪತ್ರ ಸಂಖ್ಯೆ: ದಿನಾಂಕ:25.07.2021(ಮೀ.ನಿ.ಬೆಂಗಳೂರು ರವರಿಗೆ ಸಲ್ಲಿಸಿರುವ ಪ್ರಸ್ತಾವನೆ)
2. ಮೀನುಗಾರಿಕೆ ನಿರ್ದೇಶಕರು ಬೆಂಗಳೂರು ರವರ ಜ್ಞಾಪನಾ ಪತ್ರ  
ಸಂಖ್ಯೆ:ಮೀನಿ/ಟೆಕ್0/41/ಬಂದರು/2021 -470333 ದಿನಾಂಕ:16.08.2021
3. ಶ್ರೀ ಲಾಲಾಜಿ ಆರ್.ಮಂಡನ್ ಮಾನ್ಯ ಶಾಸಕರು ಕಾಪು ವಿಧಾನಸಭಾ ಕ್ಷೇತ್ರ ಕಾಪು ರವರ ಪತ್ರ ಸಂಖ್ಯೆ:ಎಂ.ಎಲ್.ಎ:ಕಾಪುನಂ:298/2021-22 ದಿನಾಂಕ:31.08.2021
4. ಶ್ರೀ ಕೆ.ರಘುಪತಿ ಭಟ್ ಮಾನ್ಯ ಶಾಸಕರು ಉಡುಪಿ ವಿಧಾನಸಭಾ ಕ್ಷೇತ್ರ ಉಡುಪಿ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ:ಎಂ.ಎಲ್.ಎ:ಉಡುಪಿ.ನಂ:1091/2021-22 ದಿನಾಂಕ:03.09.2021

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ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಉಡುಪಿ ತಾಲ್ಲೂಕು ಕೊಡವೂರು ಗ್ರಾಮದ ಮಲ್ಲೆ ಮೀನು ಸಂಸ್ಕರಣಾ ಕೇಂದ್ರದಲ್ಲಿರುವ ಸರ್ವೆ ನಂ:262/1ಸಿ1 ರಲ್ಲಿ ಖಾಲಿ ಇರುವ ಜಾಗದಲ್ಲಿ ಶ್ರೀ ಸಂತೋಷ್ ವಿ.ಸಾಲ್ಯಾನ್, ಪಾಲುದಾರರು, ಕರಾವಳಿ ಸೀ-ಪುಡ್ಡ್ ಡೋಲ್ ನಂ.11/65ಸಿ. ರಾನಿಕ್ ವಿಲ್ಲಾ, ಅನಂತಕೃಷ್ಣ ನಗರ, ಕುತ್ತಾಡಿ, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ಜಿಲ್ಲೆ ಇವರಿಗೆ ಮಂಜುಗಡ್ಡೆ ಸ್ಥಾವರ ನಿರ್ಮಾಣಕ್ಕಾಗಿ 700 ಚ.ಮೀ ನಿವೇಶನವನ್ನು ಮಂಜೂರು ಮಾಡುವ ಬಗ್ಗೆ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಉಲ್ಲೇಖ (1) ರಲ್ಲಿ ಕೇಂದ್ರ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲಾಗಿತ್ತು.

ಆದರೆ ಉಲ್ಲೇಖ (2)ರ ಪತ್ರದಲ್ಲಿ ನಿವೇಶನ ಹಂಚಿಕೆ ನೀತಿ ಪ್ರಕಾರ ಮಂಜುಗಡ್ಡೆ ಸ್ಥಾವರ ನಿರ್ಮಾಣಕ್ಕೆ ಸಂಘ ಸಂಸ್ಥೆಗಳು/ಘಡರೇಶನ್‌ಗಳು/ನಿಗಮ ಕ್ಕೆ ಮಾತ್ರ ಜಾಗವನ್ನು ಟೆಂಡರ್ ಕಂ ಹರಾಜು ಮೂಲಕ ನೀಡಲು ಅವಕಾಶವಿರುತ್ತದೆ. ಇದಲ್ಲದೆ ದಿನಾಂಕ:06.08.2021ರ ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು ಪಶುಸಂಗೋಪನೆ ಮತ್ತು ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆರವರ ಆದ್ಯಕ್ಷತೆಯಲ್ಲಿ ನಡೆದ ಸಭೆಯಲ್ಲಿ ಎಲ್ಲಾ ಬಂದರಿನ ಜಾಗವನ್ನು ಟೆಂಡರ್ -ಕಂ-ಹರಾಜು ಮೂಲಕ ವಿಲೇವಾರಿ ಮಾಡಲು ಸೂಚಿಸಲಾಗಿರುವುದರಿಂದ ಉಲ್ಲೇಖ(1)ರಲ್ಲಿ ಸಲ್ಲಿಸಿದ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಹಿಂದಿರುಗಿಸಿರುತ್ತಾರೆ.

ಶ್ರೀ ಲಾಲಾಜಿ ಆರ್.ಮಂಡನ್ ಮಾನ್ಯ ಶಾಸಕರು ಕಾಪು ವಿಧಾನಸಭಾ ಕ್ಷೇತ್ರ ಕಾಪು ಇವರು ಶ್ರೀ ಸಂತೋಷ್ ವಿ.ಸಾಲ್ಯಾನ್ ಇವರಿಗೆ ಮೀನು ಶೇಖರಿಸಲು ಹಾಗೂ ಮೀನು ಹಾಳಾಗದಂತೆ ಜಾಗೃತವಹಿಸಲು ಅನುಕೂಲವಾಗುವಂತೆ ಉದ್ದೇಶಿಸಿರುವ ಸರ್ವೆ ನಂ ನಲ್ಲಿ 700 ಚ.ಮೀ ನಿವೇಶನವನ್ನು ಮಂಜುಗಡ್ಡೆ ಸ್ಥಾವರ ನಿರ್ಮಾಣಕ್ಕೆ ವಿಶೇಷ ಪ್ರಕರಣದಲ್ಲಿ ಗುತ್ತಿಗೆ ನುಂಜೂರಾತಿ ಮಾಡಲು ಕ್ರಮ ವಹಿಸಲು ಕೋರಿರುತ್ತಾರೆ. ಅಲ್ಲದೇ ಹಲವರಿಗೆ ವಿಶೇಷ ಪ್ರಕರಣದಡಿಯಲ್ಲಿ ಸರ್ಕಾರಿ ಜಾಗವನ್ನು ಮಂಜೂರು ಮಾಡುವ ಬಗ್ಗೆ ಗಮನಕ್ಕೆ ತಂದಿರುತ್ತಾರೆ.

ಶ್ರೀ ಕೆ.ರಘುಪತಿ ಭಟ್ ಮಾನ್ಯ ಶಾಸಕರು ಉಡುಪಿ ವಿಧಾನಸಭಾ ಕ್ಷೇತ್ರ ಉಡುಪಿ ಇವರು ಶ್ರೀ ಸಂತೋಷ್ ವಿ.ಸಾಲ್ಯಾನ್ ಇವರಿಗೆ ಉದ್ದೇಶಿಸಿರುವ ಸರ್ವೆ ನಂಬರಿನ ಜಾಗದಲ್ಲಿ 700 ಚ.ಮೀ ಜಾಗವನ್ನು ಮಂಜುಗಡ್ಡೆ ಸ್ಥಾವರ ನಿರ್ಮಾಣಕ್ಕೆ ವಿಶೇಷ ಪ್ರಕರಣದಡಿ 10 ವರ್ಷ ಅವಧಿಗೆ ಗುತ್ತಿಗೆ ಆಧಾರದಲ್ಲಿ ಒದಗಿಸುವಂತೆ ಕೋರಿರುತ್ತಾರೆ.



ಹಾಗಾಗಿ ಈ ಮೇಲಿನ ಮೂರು ಪ್ರಾರಾಗಳಲ್ಲಿ ನೀಡಿರುವ ವಿಷಯವನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿ ಈ ಬಗ್ಗೆ ನಿಮ್ಮ ಅಭಿಪ್ರಾಯವನ್ನು ಸಲ್ಲಿಸಲು ತಿಳಿಸಲಾಗಿದೆ.”

This results in issuance of the impugned order dated 23.09.2021. One communication made by the political representative was to the effect that steps be taken by the administration to allot 700 sq.mts. of land in favour of the 4<sup>th</sup> respondent on lease and another communication is to lease the said property for a period of 10 years; the Joint Director of Fisheries issues an emergent official memorandum for the purpose, as if, otherwise the heavens would fall. Immediately thereafter the impugned order comes about.

10. It is an admitted fact, as observed hereinabove, that the land is a public property. Public property is sought to be distributed away, by interference of politicians in the administration. Public property, is trite to be leased out only by way of public auction/tender failing which it would become an arbitrary exercise of power. Public property cannot be bartered away at the whim and fancy of interested persons without even the public coming to know



availability of such property. The irony in the case at hand is the competent authority has already rejected the applications of both the petitioner and the 4<sup>th</sup> respondent holding that allotment would be only by way of public auction. Notwithstanding this the impugned order comes about purely on political interference.

11. Political interference of any kind in public administration would put such administration in peril. A classic illustration of the said statement is the case at hand. The application that has come to be rejected is immediately processed and allotted to the 4<sup>th</sup> respondent only because the same has been recommended for such allotment as a special case. Where from special case would spring in, is unknown. It cannot have any backing in law. The case which is directed to be considered as special case is, on the face of it, arbitrary as it takes away the right of participation by others. Political interference is not stopped even during the pendency of the petition. The learned counsel for the 4<sup>th</sup> respondent has placed on record a



memo to demonstrate that it has become a norm for the State to act upon political interference in granting public properties, as special cases, to the favoured lot.

12. It need no emphasis that the State is governed by '**rule of law**' and not by '**rule of men**'. A few men at the helm of affairs or the powers that be, cannot be seen to act in a manner that would thwart the rule of law and generate a concept "**you show me the person; I will tell you the law**". This Court would not permit the State Government to act in a partisan manner in favour of any applicant.

13. There are number of public properties which can be leased out to entrepreneurs. There should be uniformity in grant of such lands. Such uniformity will come about only when there is transparency in procedure; transparency in procedure can come about only when the properties are put to public auction and every citizen is permitted to participate in the auction. Therefore, the 1<sup>st</sup> respondent/State shall forthwith stop issuing allotment orders of public properties, as special cases, as a product of



favouritism or political interference and allot them only by way of public auction. This case would form the last straw of admonishing the State for bartering away public property at its whim and fancy. Any such iteration would, without doubt, be viewed seriously, as such actions cannot bear any sanction under any law. **Rule of law is insurmountable.**

14. For the aforesaid reasons, I pass the following:

**ORDER**

- (i) Writ Petition is allowed and the impugned order dated 23-09-2021 stands quashed.
- (ii) Quashment of the order impugned will not come in the way of the petitioner and the 4<sup>th</sup> respondent participating in the public auction.
- (iii) State shall allot public properties only by way of public auction including the subject property.

Consequently, I.A.No.1/2022 also stands disposed.



Registry is directed to communicate a copy of this order to the Chief Secretary, Government of Karnataka.

**Sd/-  
JUDGE**

KSR  
List No.: 1 SI No.: 5

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